

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Service Tax Appeal No.79134 of 2018

(Arising out of Order-in-Appeal No.490/S.Tax-II/Kol/2018 dated 25.07.2018 passed by Commissioner of CGST & CX, (Appeal-I), Kolkata.)

M/s. HRP Management Private Limited

(Suksagar, 2/5, Sarat Bose Road (1st Floor),
Kolkata-700020.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata South Commissionerate

.....Respondent

(Shantipally, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75325 / 2020

DATE OF HEARING : 28 February 2020

DATE OF DECISION : 28 February 2020

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**